### GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

# LOK SABHA UNSTARRED QUESTION NO.2682 TO BE ANSWERED ON 17.03.2017

#### LEGISLATION ON TRAFFICKING OF PERSONS

2682. SHRI JAGDAMBIKA PAL SHRIMATI JYOTI DHURVE SHRI NARANBHAI KACHHADIYA

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to introduce any legislation on trafficking of persons;
- (b) if so, the details and salient features thereof; and
- (c) the present status of the legislation along with the time by which it is likely to be enacted?

#### **ANSWER**

## MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ)

(a) to (c): Yes, Madam. The proposed legislation on trafficking of persons, aims to prevent trafficking of persons, to provide care, protection and rehabilitation to the victims of trafficking, to prosecute offenders and for matters connected therewith or incidental thereto. It envisages establishment of well coordinated institutional mechanisms at District, State and National level for prevention and investigation of offences and rehabilitation of victims of trafficking. It also provides for confiscation, attachment and forfeiture of properties of persons convicted of offences punishable under the proposed legislation. In addition, it defines some new forms of trafficking as aggravated or otherwise and proposes creation of a dedicated Rehabilitation Fund for rehabilitation of victims of trafficking. The proposed legislation is under finalisation for seeking approval of the Government for introducing the proposed Bill in the Parliament.

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